

Technical Training in U.S.A.

667. { Shri Barman:
Shri S. C. Samanta:

Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of persons that have so far been sent to U.S.A. from India for technical training under the Technical Co-operation Mission scheme since its inception;

(b) whether the Government of India have to incur any expenditure on the trainees;

(c) whether teachers and workers in other fields also have been sent to U.S.A. under this programme; and

(d) if so, their number and the fields in which they have worked?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) 49 persons belonging to the teaching staff of Universities and other Institutions have been sent to U.S.A., so far, for Technical Training under T.C.M. Programme. Of these, 37 persons have returned to India.

In addition, seven heads of Technical Institutions have also visited U.S.A. under T.C.M. Programme to study the organisation, development etc. of technical education in that country.

(b) No, sir.

(c) Yes, sir.

(d) 40 persons connected with teaching and other educational activities have been sent to U.S.A. for training under the T.C.M. Programme. The broad fields of training are: Secondary Education, Adult Education, Vocational Guidance, Curriculum Planning, Youth Welfare, Social Welfare, Organisation and Supervision of Schools, Home Science Education including Home Management, Home Economics, Child Welfare, Home Textiles, Institutional Management, Teaching of foreign languages.

सैनिक प्रधान कार्यालय के चतुर्थ श्रेणी के कर्मचारी

इ.स. डा० राम सुभग सिंह : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सैनिक प्रधान-कार्यालय के चतुर्थ श्रेणी के कर्मचारियों ने अपनी मांगों के बारे में प्रतिरक्षा मंत्रालय के अधिकारियों को एक ज्ञापन भेजा है ; और

(ख) यदि हा, तो इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

प्रतिरक्षा उपमंत्री (श्री रघुरामैया) :

(क) जो हा ।

(ख) दो प्रतिवेदन जिन में कुछ मांगें की गई हैं सशस्त्र बल के मुख्या कार्यालयों के चतुर्थ श्रेणी सेविवर्ग की संस्था से ११ सितम्बर, १९५७ को प्राप्त हुई थीं और संगत अधिकारियों द्वारा सक्रिय निरीक्षण-धीन हैं ।

Property of Religious Institutions

669. { Shri H. N. Mukerjee:
Shri M. Elias:

Will the Minister of Finance be pleased to state whether Government have any estimate of the liquid wealth in the possession of religious and other public charitable endowments?

The Minister of Finance (Shri T. T. Krishnamachari): No, Sir.

Bank Deposits and Company Reserves

670. { Shri H. N. Mukerjee:
Shri M. Elias:

Will the Minister of Finance be pleased to state:

(a) the total amount of bank deposits both on call and for fixed periods, with the Reserve Bank, the State Bank of India, Scheduled Banks and Non-Scheduled Banks (to be shown separately) as on the 1st October, 1957; and

(b) the total reserves of joint stock concerns at the beginning of the financial year?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The statutory deposits of banks with the Reserve Bank as on 4th October, 1957 amounted to Rs. 94.15 crores. The Reserve Bank does not accept time deposits;

For the State Bank only consolidated figures of "deposits and other accounts" can be given. As on 4th October, 1957 they stood at Rs. 349.49 crores;

Figures of "demand and time liabilities" of the Scheduled Banks as on 4th October, 1957 were Rs. 723.18 crores and Rs. 626.50 crores respectively, figures of demand and time deposits as such are not available;

Information in regard to deposits of non-scheduled banks as on 4th October, 1957 is not yet available. As on the last Friday of May 1957, the demand deposits and time deposits with them were Rs. 27.08 crores and Rs. 45.87 crores, respectively;

(b) Information is available only in regard to 750 joint stock public limited companies registered in India with paid-up capital of not less than Rs. 5 lakhs each, excluding banking, insurance and investment companies, Government companies, companies limited by guarantee and non-profit associations. Their total reserves in the accounting year July 1955 to June 1956 aggregated Rs. 332.50 crores.

Dalmia Case

671. { Shri T. B. Vittal Rao:
Shri Bhakt Darshan:

Will the Minister of Finance be pleased to state:

(a) the progress made up-to-date in the legal proceedings launched against Shri R. K. Dalmia in connection with the alleged misappropriation of funds of the Bharat Insurance Company;

(b) whether it is a fact that there has been some delay in the matter of

submission of certain papers to the Court by Government; and

(c) if so, the steps taken to expedite the same?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Copies of over 4,000 documents seized during the course of investigation and the statements of 149 prosecution witnesses recorded in the course of the investigation have been supplied to the accused. The accused has been, from time to time, filing preliminary objections, like challenging the jurisdiction of the court to hear the case, etc. and moving all appellate courts. Not much progress has, therefore, been made with the case.

(b) No, Sir.

(c) Does not arise.

भूतपूर्व आजाद हिन्द फौज के पदाधिकारी

६७२ श्री भक्त दर्शन . क्या प्रतिरक्षा मंत्री २० दिसम्बर, १९५६ के तारांकित प्रश्न मसूदा १४३२ के उत्तर में मम्बन्ध में यह बताने की कृपा करेंगे कि .

(क) आजाद हिन्द फौज के कितने पदाधिकारियों और सैनिकों को इस बीच केन्द्रीय सरकार ने प्रतिरक्षा और प्रसैनिक विभागों में नियुक्त किया गया है ,

(ख) इस बीच उक्त फौज के और कितने व्यक्तियों को विभिन्न राज्य सरकारों द्वारा नौकरियों पर लगाया गया है ;

(ग) इस प्रकार इस फौज के कुल कितने व्यक्तियों को अब तक रोजगार मिल चुका है , और

(घ) इस फौज के शेष व्यक्तियों को नौकरी दिलाने व अन्य प्रकार की सहायता देने के लिये कौन सी विशेष व्यवस्था की जा रही है ?

प्रतिरक्षा उपमंत्री (सरदार मदीडिया) :

(क) में (ग). सूचना इकट्ठी की जा रही है और म.भ. के पटल पर रख दी जावगी ।